DELHI VIDHAN SABHA

Bulletin Part-I

(Brief record of Proceedings)

Friday, April 3, 1998/Chaitra 13, 1920 (Saka)

No. 126

00 A.M.

Hon'ble Speaker informed the House that he has received a message from DCP(North West) to the effect that Sh. Titendra Kr. @ Kallu Bhaiya, a Member of the House has been arrested and kept in judicial custody till 16 April, 1998.

Some Members enquired from the Chair whether the Member has also resigned his seat in the House. The Chair observed that nothing has been received in this regard. In case, however, any resignation is received, he would not accept the same without satisfying himself that it has been given voluntarily and not under duress.

Introduction of Bill

Dr. Harshvardhan, Minister for Health and Education introduced "The Delhi Bhartiya Chikitsa Parishad Bill, 1998 (Bill No. 7 of 1998).

Motion of Thanks on Lt. Governor's Address

Further discussion on the following motion moved by Km. Purnima Sethi/Rajesh Sharma:-

"That this House expresses its heartfelt thanks to the Lt. Governor for the Address which he has been pleased to deliver to Legislative Assembly on the 23rd March, 1998."

Following members took part in debate:-

- Shri Jag Parvesh Chandra (Also moved his amendment)
- Shri Ajay Maken (Also moved his amendment)
- 3. Shri Jeet Ram Solanki
- 4. Shri Deep Chand Bandhu
- 5. Shri Inder Raj Singh
- 6. Shri Rajendra Gupta, Minister of Transport
- 7. Shri Parvez Hashmi
- 8. Shri Murari Singh Pawar

- 9. Shri Shoaib Iqbal
- 10. Shri Shish Pal
- 11. Shri Jai Kishan

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Chief Minister replied to the debate.

After reply by the Chief Minister the amendment of Shri Jag Parvesh Chandra was placed before the House.

Shri Jag Parvesh Chandra, however, withdrew his amendment.

Amendment moved by Shri Ajay Maken to the Motion of Thanks was put to vote and negatived by voice vote. Thereafter, the Motion of Thanks moved by Km. Purnima Sethi was put to vote and adopted.

Paper Laid

Shri Sahib Singh Chief Minister laid on the Table of the House a copy of the Budget of the New Delhi Municipal Council for the year 1998-99.

Prof. Jagdish Mukhi, Minister of Finance laid on the Table of the House the following papers:

- (i) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1997.
- (ii) Finance Accounts for the year 1996-97.
- (iii) Appropriation Accounts for the year 1996-97.

Withdrawal from the House

Shri Shoaib Iqbal was ordered to withdraw from the House by Hon'ble Speaker for persistingly obstructing the proceedings of the House.

Ruling in the matter of alleged breach of privilege

Hon'ble Speaker ruled that he has disallowed the notice of breach of privilege given by Dr. A.K. Walia against Dr. Harsh Vardhan, Minister of Health and Education stating that breach of privilege can arise out of wrong statement made in the House and whatever statement is given by a member or Minister outside the House and published by a newspaper cannot be said to come within the ambit of breach of privilege.

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10.

* Starred Questions

Starred Question Nos. 161 to 163 and 165 to 169 and Supplementaries thereon were asked and orally answered.

Replies to Starred Question Nos. 164 and 170 to 180 were laid on the Table on the House.

Unstarred Questions

Replies to Unstarred Question Nos. 294 to 308 were laid on the Table of the House.

Statement by Minister

Dr. Harsh Vardhan, Minister for Health and Education made a statement regarding launching of next 'Matri Suraksha Abhiyan'.

Special Mentions

Following members raised matters under Rule 287:-

- Shri Satish Chandra Khandelwal (Chief Minister intervened in the matter)
- Shri Vinod Kumar Sharma (Chief Minister intervened in the matter)
- 3. Shri Balbir Singh (Minister of Health and Education intervened in the matter)
- 4. Shri Sat Prakash Rana
- 5. Shri Braham Pal
- 6. Shri M.S. Pawar

Private Members' Resolutions

(a) Dr. A.K. Walia moved the following Resolution:

"This House recommends that the next election in Delhi be held on the basis of Voters' Photo Identity Card."

Following members took part in the debate:-

1. Shri Alok Kumar

^{*}The Question Hour was taken up at 2.30 P..M.

- 2. Shri Naresh Gaur
- 3. Shri Deep Chand Bandhu
- 4. Shri Mukesh Sharma

Chief Minister replied to the debate.

Shri Alok Kumar moved an amendment to the Resolution that after the end of the original resolution the following be added:

"That the next election be conducted with the help of electronic voting machine and such of the voters who fail to get themselves photographed or collect their identity cards, it may be presumed that they do not exist and their names be deleted from the voting list."

The amendment was put to vote and adopted.

Shri Deep Chand Bandhu moved that the following words be further added to the Resolution:

"The entire voting list be computerised and small photographs printed along with the names, if possible."

The Chief Minister intervened in the matter and Shri Deep Chand Bandhu did not press his amendment.

The following resolution as amended, was thereafter put to vote and adopted:

"This House recommends that the next election in Delhi be held on the basis of voters' photo identity cards and that the same be conducted with the help of electronic voting machines and such voters who fail to get themselves photographed or fail to collect their identity cards, may be presumed that they do not exist and their names be deleted from the voting list."

(b) Shri Shish Pal moved the following Resolution:

"This House recommends that the House Tax levied on the properties situated in rural and urban villages be abolished in view of insufficient basic amenities extended to them."

Following members took part in debate:

- 1. Shri Deep Chand Bandhu
- 2. Shri Pooran Chand Yogi

Chief Minister replied to the debate.

Shri Pooran Chand Yogi moved an amendment that after the end of the Resolution, the following words be added:-

"if property is being used for self occupied residential purposes."

On the intervention of the Chief Minister, Shri Yogi however withdrew his amendment.

The Resolution moved by Shri Shish Pal was then put to vote and negatived.

Taking in view the consensus of the House and the opinion expressed by the Chief Minister, the Chair ruled that if another Resolution on the same subject but in a different language is brought before the House, he would not have any objection to put the same to vote. Shri Alok Kumar with the permission of the Chair thereafter moved the following resolution:

"This House recommends where any property in rural or urganised village is in exclusive occupation of its original owner or his dependants/successors, the same be exempted from the payment of property tax."

The resolution was seconded by Shri Shish Pal.

The Resolution was put to vote and adopted.

(c) Shri Sahab Singh Chauhan withdrew his following resolution:

"This House recommends that the Salaries, Allowances and other facilities of members of Delhi Vidhan Sabha be increased and made at part with that of other States."

Consideration and Passing of Bill

When the Chair called the Finance Minister to move for leave of the House for consideration of the Delhi Tax on Luxuries (Amendment) Bill, 1996 as reported by the Select Committee on 19.3.1997, Prof. P.K. Chandla objected on a point of order stating that the item was not listed in the List of Business sent to the Members though it does find a mention in the revised list. He observed that since the members have been caught unaware and they were not fully prepared to participate, the same may not be taken up.

Hon'ble Speaker agreed with the member and directed that the consideration on the Bill may be taken up on a subsequent sitting.

Short Duration Discussion

13.

Shri Mukesh Sharma raised Short Duration Discussion regarding utter neglect of 20 lakh residents of Group

Housing Societies and multi-storeyed flats and non-provision of necessary facilities to them despite levey of house tax at enhanced rates.

Following members took part in debate:-

- 1. Shri Gauri Shankar Bhardwaj
- 2. Shri Jai Bhgwan
- 3. Shri Deep Chand Bandhu

Chief Minister replied to the debate.

The day's agenda being over, the Chief Minister thanked all the members for their suggestions and cooperation.

Hon'ble Speaker also thanked all the members for the cooperation extended to him in smoothly conducting the proceedings of the House.

Motion

14. Shri Alok Kumar moved that the House be adjourned sine die.

The motion was put to vote and adopted.

5.59 (The House was adjourned sine die followed by singing of National Anthem Jan-Gan-Man).

DELHI

APRIL 3, 1998

P.N. GUPTA SECRETARY